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% 29.04.2011

Present: Mr. Rajat Navet with Mr. Achint Ranjan Singh, counsel for the appellant.
Mr. Abhishek Maratha, Sr. Adv. with Mr. Anshul Sharma, counsel for the respondent.

+ ITA No. 701/2011

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This appeal is filed under Section 260A of the Income Tax Act against the order passed by the Tribunal.

Since this appeal is not maintainable in view of the judgment of the Full Bench of this Court in a batch matter (lead case being ***Lachman Dass Bhatia vs. Assistant Commissioner of Income Tax***), we have no option but to dismiss this appeal.

Liberty is, however, given to the appellant to take such remedy as available under the law.


A.K. SIKRI, J.

APRIL 29, 2011
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M.L. MEHTA, J.